

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 319**

IA-6542/2023

**In**

**IB-571(ND)/2020**

**IN THE MATTER OF:**

M/s. SREI Infrastructure Finance Limited .... Petitioner/Applicant

Vs.

Gujarat hydrocarbons and Power SEZ Limited .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the FC : Mr. Abhimanyu Bhandari, Mr. Arav Pandit Advs.  
For the SRA : Mr. Palash S Singhai, Mr. Harshal Sareen Advs.

**ORDER**

**IA-6542/2023**

As prayed for by the Ld. Counsel appearing for parties, the matter is adjourned to **09.07.2024** before regular bench.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**